

22

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.100/99

dt.20.1.99

SVV Satyanarayana Murthy : Applicant

Vs.

1. Postmaster General
Visakhapatnam Region
Visakhapatnam

2. Supdt. of Post Offices
Rajahmundry Divn.
Rajahmundry

3. C. Janardhan Rao
C/o ES Mahalaxmi
Rtd. Postmaster
Vizianagaram HO
Vizianagaram

: Respondents

Counsel for the applicant : Krishna Devan
Advocate

Counsel for the respondents : B. Narasimha Sarma
CGSC

Coram

Hon. Mr. Justice D.H. Nasir, Vice-Chairman

Order

Oral order (per Hon. Mr. Justice D.H. Nasir, VC)

Heard Mr. Krishna Devan and Mr. B. Narasimha Sarma.

1. After hearing the learned counsel for the applicant as well as the learned counsel for the respondents it emerges then the interest of justice would be served if a direction is given to Respondent-2 to consider the representation dated 10-4-1998 submitted by the applicant and to decide the same within one week from the date of this order. Respondent-2 shall pass a speaking order after hearing the applicant. Applicant shall be at liberty to apply for leave and proceed on leave till the representation is finally disposed of.

2. OA disposed of accordingly. No order as to costs.

Chairman
(D.H. Nasir)
Vice Chairman

Asstt. Secy.
Dated : January 20, 99
Dictated in Open Court

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COPY TO:-

1. HONJ
2. HHRP M(A)
3. HBSJP M(J)
4. D.R.(A)
5. SPARE

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR ✓
VICE CHAIRMAN

THE HON'BLE MR.H.RAJENDRA PRASAD :
MEMBER (A) ✓

THE HON'BLE MR.R.RANGARAJAN :
MEMBER (A)

THE HON'BLE MR.B.S.JAI PARAMESWAR :
MEMBER (S) ✓

DATED: 20/1/99

ORDER/JUDGMENT

M.A./R.A./C.P.NO.

In
D.A. NO. 100/99
ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS

SRR

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केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

28 JAN 1999

HYDERABAD BENCH